

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 111**  
**(IB)-1167(PB)/2019**

**IN THE MATTER OF:**

IFCI Ltd. .... Petitioners/Applicant  
v.  
ACCIL Hospitality Pvt Ltd. .... Respondents

**Under Section 7 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on 26.07.2019**

**CORAM:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**  
**HON'BLE PRESIDENT**

**DR. V.K SUBBURAJ,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:-**

For the Petitioner Mr. Mrinal Harsh Vardhan, Mr. Kartik Sarin, Mr.  
Geetesh Meena, Advs.  
For the Respondent Mr. Ajay Kumar, Ms. Sakshi Raizada, Advs.

**ORDER**

On account of bereavement in the family of the arguing counsel, Ms. Noosrat Hussain a request for adjournment has been made which has not been opposed. Accordingly, we accept the request made.

No further adjournment shall be granted.

List for arguments on 02.08.2019.



**(M.M.KUMAR)**  
**PRESIDENT**



**(DR. V.K SUBBURAJ)**  
**MEMBER (TECHNICAL)**